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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

OA.No.1833 of 1999

Dated this 22nd day of February 2000

HON'BLE MR.JUSTICE ASHOK AGARWAL, CHAIRMAN  
HON'BLE MRS. SHANTA SHAstry, MEMBER (A)

T. Surya Prakash  
S/o Shri T. Gopala Krishna Murthy  
O/o The Director  
Navodaya Vidyalaya Samiti  
R/o A-39 Kailash Colony  
New Delhi-110048. .... Applicant

(By Advocate: Shri Chava Badri Nath Babu)

Versus

1. The Chief of the Naval Staff  
Naval Headquarters  
South Block  
New Delhi-110011. .... Respondents
2. The Director  
Defence Machinery Design Establishment  
No.1, Nicholson Road  
Turbund  
Secunderabad-500009. .... Respondents
3. The Director  
Navodaya Vidyalaya Samiti  
A-39 Kailash Colony  
New Delhi-110048. .... Proforma  
Respondents

(By Advocate: Shri N.K. Aggarwal)

O R D E R (Oral)

Mr. Justice Ashok Agarwal

It is undisputed that all the retiral benefits have been paid over to the applicant. All that is now claimed is interest and costs. Having regard to all the facts and circumstances of the case, we direct the respondents to pay an ad hoc additional amount of Rs.500/- to the applicant towards the interest and costs. The aforesaid

*ASJ*

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payment be made within a period of two weeks from  
the date of service of this order. Present O.A  
is disposed of

*Ashok Agarwal*  
(Ashok Agarwal)  
Chairman

*L-9'*

(Mrs. Shanta Shastry)  
Member (A)

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